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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.2525/93

Date of decision: 6.12.93.

CORAM:

Hon'ble Mr. S.R. Adige, Member (A)

Hon'ble Mr. B.S. Hegde, Member (J)

Mahfuz Yazdani s/o Shri M.D.

Muzammil Haque,

r/o Gupta Provision Store,

Masoodpur Dairy,

Vasant Kunj,

New Delhi -110037. ....Applicant!

By Advocate Shri Ashok Aggarwal

Versus

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri Azizul Haque,  
IRTS Manager System,  
Office of CCM/CR,  
IRCA Reservation Building,  
New Delhi-110001. ....Respondents.

ORDER (ORAL)

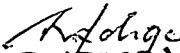
(By Hon'ble Mr. S.R. Adige, Member (A).)

Heard.

From the materials available in this O.A., it is noted that the applicant had filed a representation against the allegedly arbitrary termination of service on 29.9.93 followed by another representation dated 27.9.93. The applicant states that he has not been communicated any orders on these representations, and has hence come to this Tribunal. However, six months from the date of filing the first representation has not elapsed till date, and under the circumstances, in terms of Section 20(2)(b) AT Act, this O.A. is premature. The applicant is directed to exhaust the departmental remedy available to him in the first instance before approaching this Tribunal.

2. This application is accordingly dismissed.

  
(B.S. HEDGE)  
MEMBER (J)

  
(S.R. ADIGE)  
MEMBER (A)